

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 08th AUGUST, 2025

No. 207 /A: In partial modification to this Court's Notification no. 205/A, dated 07.08.2025, the name of Munsifi mentioned in column no. 4 shall be read as **Chatra** instead of **Chakradharpur**.

The modification to the Notification No. 205/A, dated 07.08.2025 of this Court shall apply to the above extent only.

By order of the Court
Sd/-Manoj Prasad
Registrar General

Memo. No. /Apptt. Dated Ranchi, the 08th August, 2025

Copy forwarded to the Principal District & Sessions Judge, Chatra for information and communication to the Officer concerned.


The concerned Principal District & Sessions Judge is requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter No.7988-8020 dated 11.06.1986.

Sd/-
Registrar General

Memo. No. 3609 /Apptt. Dated Ranchi, the 08th August, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/the Dy. Commissioner, Chatra for information and necessary action.

(The Dy. Commissioner is requested to get the notification published in the District Gazette within fortnight from the receipt of this order).


Registrar General